

ITEM NO.83

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34872/2014

(Arising out of impugned final judgment and order dated 04/08/2014 in WPC No. 3774/2013 passed by the High Court Of Delhi at New Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

M/S TRAVELITE (INDIA)

Respondent(s)

(with appln. (s) for permission to bring addl. facts and interim relief and office report)

Date : 24/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr.Mukul Rohtagi, A.G.for India  
Ms.Nisha Bagchi, Adv.  
Mr.Rajiv Sharma, Adv.  
Mr. B. Krishna Prasad,Adv.

For Respondent(s) Mr.J.K.Mittal, Adv.  
Mr.Rajveer Singh, Adv.  
Mr. Praveen Swarup,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matter for final disposal on a non-miscellaneous day.

(G.V.Ramana)  
AR-cum-PS

(Vinod Kulvi)  
Asstt.Registrar